

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO.58/2025(WZ)

Suyog Kelkar

.... Applicant

Versus

Maharashtra Pollution Control Board & Ors. .... Respondent

Report on behalf of the Maharashtra Pollution Control Board  
in compliance of the Order dated 11/06/2025 passed by the  
Hon'ble NGT (WZ)

.....

1. The Applicant has filed the Present Application alleging that Respondent No. 2 – M/s Ashtech Private Limited Ready-Mix Cement (RMC) Plant, which is causing fugitive emission and cement dust from vehicular movement to settle in the applicant's terrace and inside the house, leading to ailments such as Asthama and Chronic Obstruction Pulmonary Disease (COPD).
2. In the said matter, the Hon'ble NGT vide Order dated 11/6/2025 directed MPCB to submit report.
3. Since, the Respondent-Board has not received a copy of the Original Application from the Registry of the Western Zone of the Hon'ble NGT, the contentions raised in the Original

Application can not be dealt with. In compliance of the Hon'ble NGT Order dtd.11/06/2025, the report of the Maharashtra Pollution Control Board is as under: -

- I. Respondent-Board has granted a Consent to Operate dated 11/04/2022 to M/s. Ashtech Pvt Ltd located at S.No. 25/1, industrial shed no 1, behind Jotiba Mandir, Wadgaon bk, Tal- Haveli, Dis- Pune, which was valid upto 31/03/2025 for READY MIX CONCRETE 3000 m3/month (The consent is granted for Commercial Purpose Only). A copy of the Consent to Operate dated 11/04/2022 is enclosed herewith and marked as an **Annexure-I.**
  
- II. On the basis of complaint received from the nearby residents, the Respondent Board has issued Proposed Directions to M/s.Ashtech Pvt. Ltd. vide letter dated 08/05/2024. A copy of the Proposed directions dated 08/05/2024 is enclosed herewith and marked as an **Annexure-II.**
  
- III. In order to verify the compliance of the Proposed Directions dated 08/05/2024, the Officials of the Respondent-Board at Pune visited to M/s Ashtech Pvt. Ltd. on 22/05/2024 and observed the following non-compliances:
  - a) Industry has not covered all the transfer points.

- b) Industry has not provided water sprinkling arrangement into the premises.
- c) Industry has not carried out adequate tree plantation along with periphery of the crusher unit.
- d) Industry has not provided internal roads with cement and asphalt.
- e) Industry has not provided two level tyre washing system.
- f) Industry has stored wastewater into the premises in Kaccha Pit.
- g) Industry has not fulfilled the distance criteria prescribed for the RMC Plant.
- h) Industry has not provided effluent treatment facility and not recycle/ reuse.
- i) Industry has stored debris / sludge into the premises in unscientific manner.
- j) Industry has not obtained NOC from Central Ground Water Authority for extraction of ground water
- k) Industry has failed to comply with the Gazette Notification Dtd. 07/11/2016 regarding Guidelines for Ready Mix Plant (RMC) for sitting criteria of M/s. Ashtech Pvt. Ltd. RMC plant in the State of Maharashtra.

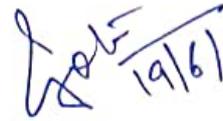
On the basis of aforesaid non-compliances, the Respondent- Board has issued Closure Directions to M/s. Ashtech Pvt. Ltd. vide letter dated 24/06/2024. A

copy of the Closure Directions dated 24/06/2024 is enclosed herewith and marked as an **Annexure-III**.

- IV. Respondent-Board vide email dated 26/06/2024 and letter dated 20/03/2025 informed to the MSEDCL, Rastapeth Division Pune and PMC Water Supply Department to disconnect electricity and water supply of M/s Ashtech Private Limited. Copies of the e-mail dtd.26/06/2024 and letter dated 20/03/2025 are enclosed herewith and marked as an **Annexure-IV collectively**.
- V. In order to verify the present status of the Closure Directions and on the background of the Order dated 11/6/2025 passed by the Hon'ble NGT, the Officials of the Respondent Board at Pune visited to the site of M/s. Ashtech Pvt. Ltd on 17/6/2025 and observed as follows:
- I. During visit RMC Plant found in operation on DG set of capacity 320 KVA. The industry stated that Electrical supply disconnected by MSEDCL, however, corresponding letter from MSEDCL not available during visit.
  - II. It is observed that the industry has not covered all the transfer points.
  - III. Industry has provided water sprinkling arrangement at raw material section & into the premises.
  - IV. Industry has not carried out adequate tree plantation along with periphery of the RMC unit.
  - V. At the time of visit it is observed that the industry has partly concreted internal area.

- VI. Two level tyre washing system is not provided.
- VII. Industry has stored wastewater into the premises in kaccha pit, due to heavy rain the water get mix with the sludge and debris in the premises & semisolid water found its way to outside the RMC plant.
- VIII. Some quantity of Debris/sludge is found stored unscientifically in own premises & near gate also. Semisolid sludge & debris found spread on outside the premises. Due to heavy rain water get mix with the sludge and debris & semisolid water found its way to outside the RMC plant.
- IX. Industry has not submitted CGWA NOC from competent authority. A copy of the Visit Report dated 17/06/2025 is enclosed herewith and marked as an **Annexure-V**.

For and on behalf of Maharashtra  
Pollution Control Board,

  
19/6/25.

Place: Pune  
Date: 19/06/2025

(Kartikeya Langote)  
Sub-Regional Officer- Pune-I

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811694  
 Fax: 020 - 25811701  
 Website: <http://mpcb.gov.in>  
 Email: [sropune1@mpcb.gov.in](mailto:sropune1@mpcb.gov.in)



Jog Center, 3rd floor,  
 Mumbai Pune Road,  
 Wakdevadi, Pune - 411003.

**GREEN/S.S.I (G37)**  
**No:- Format1.0/SRO/UAN**  
**No.0000132754/CO/2204000626**

**Date: 11/04/2022**

To,  
**ASHTECH I PVT LTD**  
**S NO 25/1,INDUSTRIAL SHED NO 1,**  
**BEHIND JOTIBA MANDIR, WADGAON BK, HAVELI,Pune.**



Your Service is Our Duty

**Sub: Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016**

**Ref:** Application for consent To operate vide UAN No.MPCB-  
 CONSENT-0000132754

Your application No.MPCB-CONSENT-0000132754 Dated 23.02.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 31/03/2025**
- The capital investment of the project is Rs.4.45 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	READY MIX CONCRETE	3000	m3/month

**(The consent is granted for Commercial Purpose Only)**

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	2	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	1.0	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

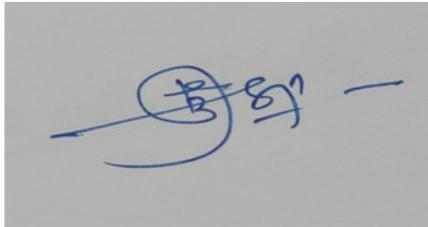
Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
12. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
13. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
14. The entire RMC Plant should be enclosed.
15. Industry shall provide covering at all the emission generating points.
16. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
17. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
19. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
20. This consent is issued with the approval of competent authority of the Board.
21. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
22. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
23. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
24. This consent is issued as per deligation of powers issued vide office order no. 12/2020 dtd 23/12/2020

25. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year
26. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
27. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
28. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
29. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: **Shri. Pratap Jagtap**  
Sub Regional Officer  
For and on behalf of  
**Maharashtra Pollution Control Board**  
sropune1@mpcb.gov.in  
2022-04-11 18:21:17 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2202003552	26/02/2022	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Pune
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have segregated trade effluent into weak stream & strong stream and provided Effluent Treatment Plant (ETP) comprising of:
  - i) **Strong COD/TDS stream of CMD** - Treatment system comprising of Primary (Primary after stmt).
  - ii) **Weak COD/TDS stream of CMD** - Treatment system comprising of .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
- C] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 1.0 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	2.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	20.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### **SCHEDULE-II**

#### **Terms & conditions for compliance of Air Pollution Control:**

Not Applicable

#### **SCHEDULE-III**

#### **Details of Bank Guarantees:**

<b>Sr. No</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amt of BG Imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Compliance Period</b>	<b>Validity Date</b>
NA						

#### **BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
NA						

#### **BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				

#### **SCHEDULE-IV**

#### **General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. The applicant shall maintain good housekeeping.
4. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

5. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
6. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
11. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
12. The PP shall provide personal protection equipment as per norms of Factory Act
13. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
14. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
15. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
16. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
17. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
18. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).

19. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
20. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
21. The industry should not cause any nuisance in surrounding area.
22. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
23. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
24. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
25. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
26. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
27. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
28. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
29. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
30. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
31. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
32. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

# 116

This certificate is digitally & electronically signed.



**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdevadi,  
Old-Pune Mumbai Road,  
Pune- 411003

**MPCB/ROP/PD/ 2 A05080003**

**Date: 08/05/2024**

To,  
**M/S. Ashtech Pvt. Ltd.,  
S. No. 25/1, Industrial Shed No. 1,  
Behind Jotiba Mandir, Wadgaon (Bk),  
Tal. Haveli, Dist. Pune.**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, and under section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1) Consent to Operate granted by the Board vide no. Format1.0/SRO/UAN No.00000132754/CR/2204000626, Dtd. 11/04/2022 valid upto 31/03/2025  
2) Complaint received from nearby residents through vide letter dtd. 16/02/2024.  
3) Visit of the Board official to your unit on 05/04/2024  
4) Legal Action proposal submitted by Sub Regional Officer, Pune-I vide no. MPCB-LEGAL-ACTION-120424010, Dtd. 12/04/2024

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, the Board has received complaint on PG portal from residents through the Environment Department regarding air pollution nuisance in nearby area due to your industrial / commercial activities vide above reference (2).

**AND WHEREAS**, in order to verify the complaint, the Official/s of the Maharashtra Pollution Control Board at Pune visited to your site and accordingly, Sub Regional Officer, MPC Board Pune-I submitted legal action proposal with following non-compliances,

- (1) You have not covered all the transfer points.
- (2) You have not provided water sprinkling arrangement into the premises.
- (3) You have not carried out adequate tree plantation along with the periphery inside boundary of RMC premises having minimum width of 5 meters, on all sides.
- (4) You have not provided the internal area with cement and asphalt.
- (5) You have not provided two level tyre washing system.
- (6) You have stored wastewater into the premises in kaccha pit.
- (7) You have not fulfilled the distance criteria prescribed for RMC plant.
- (8) You have not provided treatment facility to treat industrial effluent and reuse/recycle.

- (9) You have not provided a disposal facility for the disposal of solid waste generated due to your activity.
- (10) You have not obtained NOC form the Central Ground Water Authority for extraction of Ground Water.

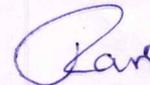
**AND WHEREAS**, it has been observed that you have failed to comply with the conditions stipulated in the Consent to Operate granted by the Board and discharging untreated effluent and air emissions into the environment, thereby causing the air and water pollution into the environment.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to:

1. Why your consent to establish and operate shall not be revoked?
2. Why your RMC activities shall not be closed down?
3. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your RMC Plant?

You are hereby given an opportunity to respond within 7 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Andhale)  
**Regional Officer,**  
**M. P. C. Board Pune**

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

**Copy to- The Sub-Regional Officer, M.P.C. Board, Pune-I :-** Keep necessary follow up and submit the compliance report within time.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

**MPCB/ROP/CD/2406240002**

**Date: 24/06/2024**

To,  
**M/s. Ashtech Pvt. Ltd.,  
S. No. 25/1, Industrial Shed No. 1,  
Behind Jotiba Mandir, Wadgaon (Bk).,  
Tal. Haveli, Dist. Pune.**

**Sub:** Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1) Consent to Operate granted by the Board vide no. Format1.0/SRO/UAN No. 0000132754/CR/2204000626, Dtd. 11/04/2022 valid upto 31/03/2025  
2) Proposed directions issued by the Board vide no. MPCB/ROP /PD/2405080003, Dtd. 08/05/2024  
3) Visit of Board officials to your unit on 22/05/2024  
4) Legal Action Proposal submitted by Pune-I vide no. MPCB-LEGAL-ACTION-120424010 and approved by Board's HQ on Dtd. 23/06/2024

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, on 11/04/2022, which is valid upto 31/03/2025, subject to certain terms and conditions.

**AND WHEREAS**, In order to the verification of compliance against the proposed direction the Board Official visited to your industry on 22/05/2024, and accordingly Sub Regional Officer Pune-I submitted the legal action proposal vide reference (4) above with following non-compliances,

1. You have not covered all the transfer points.
2. You have not provided water sprinkling arrangement into the premises.
3. You have not carried out adequate tree plantation along with periphery of the crusher unit.
4. You have not provided internal roads with cement and asphalt.
5. You have not provided two level tyre washing system.
6. You have stored wastewater into the premises in Kaccha Pit.
7. You have not fulfilled the distance criteria prescribed for the RMC Plant.
8. You have not provided effluent treatment facility and not recycle/ reuse.
9. You have stored debris / sludge into the premises in unscientific manner.
10. You have not obtained NOC from Central Ground Water Authority for extraction of ground water.
11. You have failed to comply with the Gazette Notification Dtd. 07/11/2016 regarding Guidelines for Ready Mix Plant (RMC) for sitting criteria of RMC plant in the State of Maharashtra.

**AND WHEREAS**, this office issued proposed directions vide reference (2) for above non-compliances and directed to submit reply. However, you have not submitted reply and not yet complied with the same.

**AND WHEREAS**, in spite of giving reasonable opportunity, you have failed to comply with the Consent Conditions, Board's directions and also failed to provide adequate pollution control devices and thereby causing water and air pollution into the environment.

**NOW THEREFORE**, in view of the above non-compliances, you are hereby directed to stop your manufacturing activities forthwith and not to resume any activity without prior permission from the Board, failing which, the Board will have no option than to initiate appropriate legal action under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

This is issued with the approval of the Competent Authority of the Board.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Andhale)  
Regional Officer,  
M. P. C. Board Pune

Copy submitted for favor of information to:-

1. The Member Secretary, MPCB, Mumbai.
2. Joint Director (APC), MPCB, Mumbai.
3. Law Officer (P & L Div), MPCB, Mumbai.

Copy forwarded with compliments for necessary action to:

1. **Executive Engineer, MSEDCL Rastapeth Division, Pune** :- He is directed to disconnect the electric supply of above unit and communicate report accordingly.
2. **Executive Engineer, Water Supply, Pune Municipal Corporation, Pune** :- He is directed to disconnect the water supply of above unit and communicate report accordingly.

Copy to Sub Regional Officer, Pune-I : -

He is directed to serve the directions to addressee and competent authorities and submit acknowledgement copy to this office timely & submit further compliance report of same.

For and on behalf of  
Maharashtra Pollution Control Board



(Ravindra Andhale)  
Regional Officer,  
M. P. C. Board Pune



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**Closure Direction of M/s. Ashtech Pvt.Ltd. S. No.25/1, Industrial shed No.1, Behind jotiba Mandir, Wadgaon (Bk), Tal-Haveli, Dist-Pune.**

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**From** SRO Pune 1 <sropune1@mpcb.gov.in>

**Date** Wed 26-06-2024 14:47

**To** eerastapeth@gmail.com <eerastapeth@gmail.com>; addcews@punecorporation.org <addcews@punecorporation.org>; cityengineer@punecorporation.org <cityengineer@punecorporation.org>

1 attachment (89 KB)

F861174E7F3C4436968E9BAE8D69DFA5.pdf;

Sir,

Please find enclosed herewith Closure Direction of M/s. Ashtech Pvt.Ltd. S. No.25/1, Industrial shed No.1, Behind jotiba Mandir, Wadgaon (Bk), Tal-Haveli, Dist-Pune.

You are requested to disconnect the electric supply and water supply of the RMC plant and inform this office accordingly please.

Thanks & Regards,

Kartikeya Langote.  
Sub Regional Officer,  
MPC Board, Pune-I.



**LIFE**  
Lifestyle for  
Environment



वसुधैव कुटुम्बकम्

ONE EARTH • ONE FAMILY • ONE FUTURE

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**From:** noreply@mpcb.gov.in <noreply@mpcb.gov.in> on behalf of MPCB Web Portal <noreply@mpcb.gov.in>

**Sent:** 24 June 2024 18:45

**To:** ashtech06032002@gmail.com <ashtech06032002@gmail.com>

**Cc:** RO Pune <ropune@mpcb.gov.in>; J.S.Sutar <jyoti.sutar@mpcb.gov.in>; SRO Pune 1 <sropune1@mpcb.gov.in>

**Subject:** Legal actions has been initiated against your industry

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**Greeting ASHTECH I PVT LTD,**

M. P. C. Board has issued **Closure Direction** with number MPCB/CD/2406240002 on 24-06-2024 against your unit named ASHTECH I PVT LTD. Please find the attachment for same.

Issued By:Mrs. Jyoti Shivaji Sutar(FO-Pune I)  
Industry Name:ASHTECH I PVT LTD

**Disclaimer**

This mail is auto generated with respect to your active and application for valid recipient if not valid please discard.  
This is not the spam.  
In case of dispute, jurisdiction with respect to Maharashtra jurisdiction

UNSUBSCRIBE



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MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, PUNE



Tel. No. 9423632901  
SRO Off: 9422742901  
E-mail:  
ropune@mpcb.gov.in  
Visit us at:  
www.mpcb.gov.in



Jog Center, Building, 3<sup>rd</sup>  
Flor, Wakadewadi,  
Mumbai-Pune Highway,  
Pune-411003, Maharashtra

Date: 20 /03/2025

No. MPCB/ROP/CD/

250320-FIS-0171

To,  
The Executive Engineer,  
MSEDCL, Rastapeth Division,  
Pune.

**Sub: Disconnection of electricity supply of M/s. Ashtech Pvt. Ltd., S. No. 25/1, Industrial Shed No. 1, Behind Jotiba Mandir, Wadgaon (Bk.), Tal. Haveli, Dist. Pune.**

- Ref:** 1) Consent to Operate granted by the Board, vide Date 11/04/2022  
2) Air pollution complaints received from the nearby residents.  
3) Closure Direction issued by the Board to the industry vide letter Date 24/06/2024  
4) Field survey of the site carried out on 12/03/2025

**WHEREAS** the above said unit is located in "Pollution Prevention Area" under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

**AND WHEREAS**, the Maharashtra Pollution Control Board has granted the conditional Consent to Operate to M/s. Ashtech Pvt. Ltd., S. No. 25/1, Industrial Shed No. 1, Behind Jotiba Mandir, Wadgaon (Bk.), Tal. Haveli, Dist. Pune. and it is obligatory on part of industry to provide and operate and maintain the adequate air pollution control systems so as to achieve the regulated quality norms/standards.

**AND WHEREAS**, the Board is in receipt of the various complaints from the nearby residents and Local Representative regarding air and noise pollution caused by your RMC Plant in the nearby vicinity.

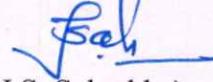
**AND WHEREAS**, after verifying the complaints, the Maharashtra Pollution Control Board has issued Directions of Closure under Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 & Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981 including directions of disconnection of water/electricity supply of M/s. Ashtech Pvt. Ltd., S. No. 25/1, Industrial Shed No. 1, Behind Jotiba Mandir, Wadgaon (Bk.), Tal. Haveli, Dist. Pune, vide letter dtd. 24/06/2024 and wherein you are directed to disconnect the electricity supply of the said unit immediately.

**WHEREAS** the Board office has again received complaints from nearby residents regarding the continued illegal operations of the RMC plant, despite the issuance of Closure Directions to halt the same. Furthermore, this issue has been verified by the Board officials during a field survey conducted on 12/03/2025, during which it was observed that the project proponent has been operating the unit in violation of the issued Closure Directions.

In view of the above, you are once again directed to immediately disconnect the electricity supply to the said unit and submit compliance with this direction, in accordance with the provisions of Section 33 A of the Water (Prevention & Control of Pollution) Act, 1974, and Section 31 A of the

Air (Prevention & Control of Pollution) Act, 1981. Failure to comply with this direction will result in further legal action.

For and on behalf of  
Maharashtra Pollution Control Board



(J.S. Salunkhe)  
Regional Officer, Pune.

**Copy submitted for information to:**

1. The Member Secretary, M.P.C. Board, Mumbai.
2. The Joint Director (APC), M.P.C. Board, Mumbai.

**Copy to:**

The Sub Regional Officer, M.P.C. Board, Pune-I,

- He is directed to make follow up in this matter and report accordingly with compliance of the order in time without fail.

**Copy:**

**Master File.**



**MAHARASHTRA POLLUTION CONTROL BOARD  
SUB-REGIONAL OFFICE PUNE-I**



Ph. 020-25811694  
Fax. 020-25811029

Jog Center Bldg.  
2nd floor, Wakdewadi,  
Old Mumbai – Pune Highway,  
Pune 411003

**Visit Report**

**Name & Address of** :- M/s. ASHTECH I PVT LTD  
S. NO.25/1, INDUSTRIAL SHED NO 1, BEHIND  
JOTIBA MANDIR, WADGAON BK, HAVELI, Pune.

**Date of Visit** :- 17/6/2025.

**Industry Officials** :- Shri. Nilesh Bhokar (Maintenance head )  
E- mail:- ashtech06032002@gmail.com  
Mobile No. 9922528528

**Observations** :-

To verify the present status of Closure direction and as per directives of Sub-regional Officer, Pune-1, MPC Board visited the site on 17/6/2025. During visit following observations made: -

- I. During visit RMC Plant found in operation on DG set of capacity 320 KVA. PP stated that, Electrical supply disconnected by MSEDCL however, corresponding letter from MSEDCL not available during visit.
- II. At time of visit it is observed that, Industry has not covered all the transfer points.
- III. Industry has provided water sprinkling arrangement at raw material section & into the premises.
- IV. Industry not carried out adequate tree plantation along with periphery of the RMC unit.
- V. At the time of visit it is observed that, PP has partly concreted internal area.
- VI. Two level tyre washing system not provided.
- VII. PP has stored wastewater into the premises in kaccha pit, due to heavy rain the water get mix with the sludge and debris in the premises & semisolid water found its way to outside the RMC plant.
- VIII. Some quantity of Debris/sludge is found stored unscientifically in own premises & near gate also. Semisolid sludge & debris found spread on

outside the premises. Due to heavy rain water get mix with the sludge and debris & semisolid water found its way to outside the RMC plant.

IX. PP has not submitted CGWA NOC from competent authority.



(J.S.Sutar)

Field Officer, SRO Pune-1